

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. No. 452 of 1998.

Monday this the 23rd day of March 1998.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

~~P.K. Rethi Devi~~, P.K. Rethi Devi (Corrected the name of
W/o Haridas, applicant vide order in
Branch Postmaster, MA 332/98 on 24.3.98).
Karappuram P.O.
Via. Edakkara, (Plamparambil House)
Karappuram P.O., Malappuram District. .. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

The Superintendent of Post Offices,
Manjeri Division, Manjeri. .. Respondent

(By Advocate Shri T.P.M. Ibrahim Khan, SCGSC)

The application having been heard on 23rd March, 1998,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is presently working as Branch Postmaster, Karappuram Post Office, has filed this application for a declaration that she is entitled to be considered for selection and appointment as Extra Departmental Branch Postmaster, Karappuram Post Office giving due preference and weightage to her provisional services and her status as a scheduled caste candidate and for a direction to the respondent to consider the applicant for selection and appointment as Extra Departmental Branch Postmaster, Karappuram Post Office

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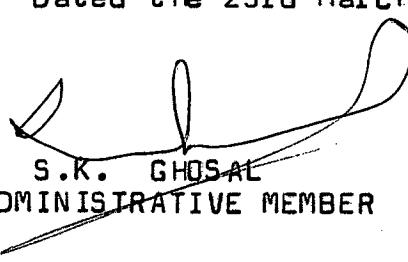
giving due preference and weightage . The occasion for filing this application arose because the applicant was told that unless her name was not sponsored by the Employment Exchange, her candidature would not be considered. The applicant has made her representation Annexure -A-1 dated 21.3.98.

2. When the application came up for hearing, the learned counsel for respondent states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, Andhra Pradesh Vs. K.B.N. Visweshwara Rao (1996) 6 SCC 216, the respondent would consider the candidature of the applicant also for regular selection and appointment.

3. In the light of the above submission made by the learned counsel for respondent the application is disposed of with a direction to respondent to consider the candidature of the applicant also for selection and appointment to the post of Extra Departmental Branch Postmaster, Karappuram Post Office though her name has not been sponsored by the Employment Exchange, in accordance with the rules.

4. Learned counsel for respondent undertakes to intimate the department of this order forthwith. No costs.

Dated the 23rd March, 1998.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A-1 : Representation dated 23.3.98 submitted by the applicant to the respondent.

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